

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 39/2001 IN
OA 1728/2000

New Delhi, this the 12th day of April, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Arun Kumar Vashisht
KV No.2, Delhi Cantt
Delhi.

...Petitioner

(None present)

VERSUS

H.M.Cariee
Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area,
Shaheed Jeet Singh Marg, New Delhi

...Respondent

(By Advocate Shri S.Rajappa through
Shri L.R.Khattana)

ORDER (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Learned counsel for the petitioner had submitted earlier that the petitioner has received the Office Order by which he has been allowed to continue at Delhi. He had, however, submitted that the necessary affidavit, with annexures ^{to} ~~to~~ the Office Order, has not been filed by the respondents. He had also submitted that he is satisfied that the respondents have not committed any contempt with reference to the interim order dated 24-11-2000.

2. Later, when the case was taken up, Shri L.R.Khattana, learned proxy counsel for the respondents has submitted an affidavit on behalf of the respondents, together with Office Order dated 4-4-2001. In this order, it is stated that in compliance of the Tribunal's order dated 24-11-2000 in

Yours

OA 1728/2000, the petitioner is temporarily attached to KV, AGCR Colony, Delhi (copy of the affidavit taken on record). Learned proxy counsel for the respondents has submitted that in the light of the Office Order dated 4-4-2001, the directions of the Tribunal to continue the applicant at Delhi as Yoga Teacher have been fully complied.

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3. In view of the above facts and circumstances, CP 39/2001 is dismissed. Notices to the alleged contemnors are discharged.

(Goyindan S. Tampli)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

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